

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 171
TO BE ANSWERED ON 17.07.2017**

EPF COVERAGE TO CONTRACT WORKERS

171. DR. P. VENUGOPAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a sub-committee of Central Board of Trustee of EPF has noted that the coverage of contract workers had increased from 89.25 lakh to 1.02 crore and if so, the details thereof;**
- (b) whether a large number of contract workers in the country are still deprived of PF benefits and if so, the details thereof along with the corrective steps taken/being taken by the Government in this regard;**
- (c) whether many Central Government departments/organizations do not come under the purview of the EPF & MP Act, 1952; and**
- (d) if so, the details thereof and the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The Sub-Committee of Central Board of Trustees of Employees' Provident Fund (EPF) on Contract Workers in its 5th meeting held on 18.01.2017 noted that the coverage of contract workers was 1.07 crore as compared to 1.02 crore on 07.11.2016.

(b) to (d): The Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952 is not applicable to the following categories of establishments:-

Contd..2/-

(i) Establishments belonging to or under the control of the Central Government or a State Government and whose employees are entitled to the benefit of contributory provident fund or old age pension in accordance with any Scheme or rule framed by the Central Government or the State Government governing such benefits.

(ii) Establishments set up under any Central, Provincial or State Act and whose employees are entitled to the benefits of contributory provident fund or old age pension in accordance with any scheme or rule framed under the Act governing such benefits.

However, contract employees engaged in Government Departments/Organisations through contractors covered under the EPF and MP Act, 1952 are provided Social Security under the Act.

In order to extend social security benefits to all the eligible workers in the country, Employees' Enrolment Campaign, 2017 was conducted by EPFO during the period from 01.01.2017 to 30.06.2017.
